

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 61/GT/2016

Subject : Approval of tariff for the period from 1.4.2014 to 31.3.2019 and truing-up of tariff from COD to 31.3.2014 in respect of 262.5 MW gross capacity sale from Kamalanga Thermal Power Plant of GMR - Kamalanga Energy Limited(GKEL) (3 x 350 MW).

Date of hearing : **15.11.2016**

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : GMR Kamalanga Energy Limited

Respondents : GRIDCO & 4 others

Parties present : Shri Rohit Venkat, Advocate, GKEL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO
Shri Sukanta Panda, GRIDCO

Record of Proceedings

Learned counsel for the respondent, GRIDCO prayed for grant of time to file its reply in the matter. This was not objected to by the learned counsel for the petitioner. The Commission accepted the prayer and adjourned the hearing. The respondent is directed to file its reply by 30.11.2016 with copy to the petitioner, who shall file its rejoinder, by 7.12.2016.

Matter shall be listed for hearing on 22.12.2016. Pleadings shall be completed by the parties within the due dates mentioned. No extension of time shall be granted for any reason whatsoever.

By Order of the Commission

(T. Rout)
Chief (Legal)

